

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 1033
TO BE ANSWERED ON FRIDAY, THE 24TH JULY, 2026**

FAST TRACK SPECIAL COURTS AND SPECIAL POCSO COURTS

†1033. SMT. ANITA NAGARSINGH CHOUHAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is aware of the fact that there is a requirement of Fast Track Special Courts (FTSCs) and Special POCSO Courts for the speedy disposal of cases relating to women and children in the tribal and rural areas of the Ratlam-Jhabua-Alirajpur Parliamentary Constituency;
- (b) if so, the details of the number of Fast Track Special Courts and Special POCSO Courts currently operational or proposed in the said Constituency, including the number of cases registered, disposed of and pending during the last two years; and
- (c) whether the Government proposes to set up additional FTSCs as part of the strengthening of judicial infrastructure for the early resolution of pending cases in the said Parliamentary Constituency, and if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): As per the information made available by the High Court of Madhya Pradesh, 67 Fast Track Special Courts (FTSCs), including 56 exclusive POCSO Courts, are functional under the Centrally Sponsored Scheme of Fast Track Special Courts (FTSCs). Of these, two FTSCs, including one exclusive POCSO Court, are functional in Ratlam district, while one FTSC is functional in Jhabua district, for the expeditious disposal of cases relating to rape and offences under the Protection of Children from Sexual Offences (POCSO) Act. No FTSC is functional in Alirajpur district.

The number of cases instituted, disposed of and pending before the FTSCs, including exclusive POCSO Courts, in Ratlam and Jhabua districts during the last two years is as under:

District	Year	Cases Instituted	Cases Disposed	Cases Pending*
Ratlam	2024	472	260	691
	2025	343	338	696
Jhabua	2024	266	135	418
	2025	231	154	495
* Pending as on 31st December of the respective years.				

The establishment of District and Subordinate Courts, including Special Courts, falls within the administrative domain of the respective State Governments, in consultation with the High Courts concerned. Accordingly, the setting up of additional FTSCs is considered by the State Government in consultation with the concerned High Court, keeping in view the pendency of eligible cases and the availability of resources. At present, no proposal for setting up additional FTSCs is under consideration of the Government in the said Parliamentary Constituency.
